

## Karnataka Value Added Tax (Amendment) Ordinance, 2005

## [07 June 2005]

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### Karnataka Value Added Tax (Amendment) Ordinance, 2005

### [07 June 2005]

An Ordinance further to amend the Karnataka Value Added Tax Act, 2003 WHEREAS the KarnatakaLegislative Council is not in session and the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action further to amend the Karnataka Value Added Tax Act, 2003 (Karnataka Act 32 of 2004), for the purposes hereinafter appearing; (Promulgated by the Governor of Karnataka in the fifty-sixth year of the Republic of India and first published in the Karnataka Gazette Extra-ordinary on the Seventh day of June, 2005) Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

### 1. Short Title And Commencement :-

(1) This Ordinance may be called the Karnataka Value Added Tax (Amendment) Ordinance, 2005.

(2) It shall come into force at once.

### 2. Amendment Of Section 4 :-

In section 4 of the Karnataka Value Added Tax Act, 2003

(Karnataka Act 32 of 2004), (hereinafter referred to as the principal Act), after sub-section (3), the following shall be and shall be deemed to have been inserted with effect from the first day of April, 2005, namely:-

"(4) Notwithstanding anything contained in sub-section (1), subject to such conditions as may be prescribed, a registered dealer, if he so elects, may pay tax on the sale of medicinal and pharmaceutical preparations on the maximum retail price indicated on the label of the container or pack thereof, as fixed for such goods under the Drugs (Prices Control) Order, 1995."

# 3. Amendment Of Section 11 :-

In section 11 of the principal Act, in sub-section (a), in clause (5), after the words "purchase of goods", the words "including goods" shall be inserted.

## 4. Amendment Of Section 15 :-

In section 15 of the principal Act, in sub-section (1), in clause (c), after the word "caterer", the words "or dealer running a sweetmeat stall or an ice cream parlour" shall be inserted.

# 5. Amendment Of Section 16 :-

In section 16 of the principal Act, after the words "rate of tax", the words "or is unable to issue a tax invoice as specified in section 29 for each individual sale" shall be inserted.

# 6. Amendment Of First Schedule :-

(1) In the first Schedule to the principal Act, in the entries relating to serial number 46, in column (2), the words "namely, cotton, woolen or artificial silk including rayon or nylon whether manufactured in mills, power looms or in handlooms and hosiery cloth in lengths" shall be and shall be deemed to have been omitted with effect from the first day of April, 2005.

(2) For the first Schedule of the principal Act so as amended, the following shall be substituted, namely:-

"FIRST SCHEDULE

(Goods exempted from tax under sub-section (1) of section 5)

Serial Number	Description of Goods

2	Aids and implements used by handicapped persons.	
3.	All seeds for sowing other than oil seeds.	
4.	All varieties of textiles and fabrics (produced or manufactured in India) other than those specified in Third Schedule.	
5.	Animal feed and feed supplements, namely, processed commodity sold as poultry feed, cattle feed, pig feed, fish feed, fish meal, prawn feed, shrimp feed and feed supplements and mineral mixture concentrates, intended for use as feed supplements including de-oiled cake and wheat bran.	
6.	Animal shoe nails.	
7.	Aviation turbine fuel.	
8.	Awalakki (Beaten rice) and Mandakki (Parched rice or puffed rice).	
9.	Bangles of all materials excluding precious metals.	
10.	Betel leaves.	
11.	Books, Periodicals and journals including maps, charts and globe.	
12.	Bread and bun.	
13.	Cart driven by animals.	
14.	Charakha, Ambar Charaka, handloom fabrics and Gandhi Topi.	
15.	Charcoal and firewood except Casurina and Eucalyptus timber.	
16.	Coarse grains and their flour excluding paddy, rice and wheat and their flour.	
17.	Condoms and contraceptives.	
18.	Cotton and silk yarn in hank.	
19.	Curd and butter milk.	
20.	Diesel.	
21.	Earthen Pots.	
22.	Electrical energy.	
23.	Fish seeds, Prawn seeds, Shrimp seeds, fishing nets and twine and fishing requisites including purse-seiners and gill netters, but excluding boats, trawlers and other mechanized boats.	
24.	Fresh milk and pasteurised milk.	
25.	Fresh plants, saplings, fresh flowers, plantain leaves, patravali (dinner leaves) and their products.	
26.	Fresh Vegetables & fresh fruits.	
27.	Garlic, ginger, green chillies, onions, potatoes, sweet potatoes, tapioca and their seeds.	
28.	Hay (green or dry).	
29.	Human blood and blood plasma.	
30.	Jaggery.	
31.	Khadi garments including made-up articles; other goods sold by Khadi and Village Industries as may be notified.	
32.	Kumkum, bindi and sindhur.	

33:	Leaf plates and cups whether pressed or stiched. Liquor including Beer, Fenny, Liqueur and Wine	
35.	Lottery tickets.	
36.	Meat including flesh of poultry, fish, prawns, shrimps and lobsters, except when sold in sealed containers; eggs, livestock including poultry, but excluding horses; raw wool.	
37.	National flag.	
38.	Non-judicial stamp paper sold by the Government Treasuries and authorized vendors; postal items like envelopes, post card including greeting cards and stamps sold by the Government; rupee note when sold to the Reserve Bank of India; cheques, loose or in book form.	
39.	Organic manure, Compost manure, fish manure and poultry manure.	
40.	Pappad.	
41.	Petrol including special boiling spirit.	
42.	Rectified spirit.	
43.	Salt.	
44.	Semen including frozen semen.	
45.	Silkworm eggs, silkworm pupae, silkworm cocoons and raw silk including raw silk yarn, but excluding raw silk imported from outside the country.	
46.	Slates, slate pencils and chalk crayons.	
47.	Sugar (produced or manufactured in India) as described from time to time in Column 2 of the First Schedule to the Additional Duties of Excise (Goods of Special Importance) Act 1957 (Central Act 58 of 1957).	
48.	Sugar cane.	
49.	Tender coconuts.	
50.	Tobacco and all its products (produced or manufactured in India) as described from time to time in Column 2 of the First Schedule to the Additional Duties of Excise (Goods of Special Importance) Act 1957 (Central Act 58 of 1957)	
51.	Toddy, Neera and Arrack.	
52.	Unbranded broom sticks.	
53.	Vibhuthi.	
54.	Water other than -	
	(i) aerated, mineral, distilled, medicinal, ionic, battery and de- mineralised water; and	
	(ii) water sold in sealed container. "	

(i) aerated, mineral, distilled, medicinal, ionic, battery and de-mineralised water; and

(ii) water sold in sealed container. "

# 7. Amendment Of Second Schedule :-

In the second Schedule to the principal Act, after the entries relating to serial number 2, the following shall be inserted, namely-

"3. Precious and semi-precious stones."

# 8. Amendment Of Third Schedule :-

(1) In the third Schedule to the principal Act, for the entries relating to serial number 25, the following shall be deemed to have been substituted with effect from the first day of April, 2005, namely -

"25. Flour (atta), maida and soji of wheat; flour and soji of rice; soji of maize; flour of pulses."

(2) For the third Schedule to the principal Act so as amended, the following shall be substituted, namely-

"THIRD SCHEDULE

Goods Taxable at four per cent

[section 4(1)(a)(ii)]

Serial Number	Description of goods
(1)	(2)
1.	Agricultural implements not operated manually or not driven by animal
2.	All kinds of bricks including fly ash bricks; refractory bricks and the like; ashphaltic roofing sheets; earthen tiles.
3.	All processed fruit and vegetables including fruit jams, jelly, pickel, fruit squash, paste, fruit drink and fruit juice (whether in sealed container or otherwise)
4.	All types of yarn other than cotton and silk yarn in hank; sewing thread
5.	All utnesils including pressure cookers and pans other than utensils made up of precious metals
6.	Animal hair
7.	Arecanut and powder
8.	Bamboo and cane including bamboo splints and sticks
9.	Bearings, namely -
	(1) Ball bearings
	(2) Tapered roller bearings including cone and tapered roller assemblies
	(3) Speherical roller bearings
	(4) Needle roller bearings
	(5) Other cylindrical roller bearings
	(6) Other, including combined ball or roller bearings
	(7) Plummer blocks, bearing housing, locate rings and covers, adopter withdrawal sleeves, locknut, lock-washer clamps and rolling elements
10.	Beedi leaves
11.	Beehive

12.	Beltings, namely, Transmission, conveyor or elevator belts or belting of vulcanized rubber whether combined with any textile material or otherwise.	
13.	Bicycles, tandem cycles, cycle combinations, cycle-rickshaws, childrens tricycles and similar articles and parts and accessories thereof including their tyres, tubes and flaps.	
14.	Biomass briquettes	
15.	Bitumen	
16.	Bone meal	
17.	Buckets made of iron and steel, aluminium, plastic or other materials except precious metals	
18.	Bulk Drugs	
19.	Candles	
20.	Capital goods as may be notified	
21.	Centrifugal and monoblock and submersible pump sets and parts	
22.	Chalk stick	
23.	Chemical fertilizers, chemical fertilizer mixtures, bio fertilizers, micro nutrients, gypsum, plant growth promoters and regulators; Insecticides, pesticides, rodenticides, fungicides, weedicides, herbicides,	
24.	Coffee beans and seeds (whether raw or roasted); cocoa pode and beans; green tealeaf and chicory.	
25.	Coir and coir products excluding rubberised coir products	
26.	Combs	
27.	Cotton waste and cotton yarn waste	
28.	Crucibles	
29.	Cups and plates of paper and plastics	
30.	Declared goods as specified in Section 14 of the Central Sales Tax Act, 1956 (Central Act 74 of 1956).	
31.	Edible oils (Non-refined and refined), but excluding coconut oil sold in sachets, bottles or tins of 200 grams or 200 mililitre each or less, including when such consumer containers are sold in bulk in a common container; oil cake.	
32.	Embroidery or zari articles, that is to say,- imi,zari,kasab,saima dabka,chumki,gota sitara, naqsi,kora,glass bead,badia, gizal	
33.	Exercise books, student note books, graph books and laboratory note books.	
34.	Exim scrips, REP licenses, special import licenses (SIL), value based advance licenses (VABAL), Export quotas, DEPB licenses, copyrights, patents and the like.	
35.	Feeding bottle and nipple	
36.	Fibres of all kinds and Fibre Waste	
37.	Fireclay, clay, coal ash, coal boiler ash, fly ash, coal cinder ash, coal powder and clinker.	
38.	Flour (Atta), Maida and Soji of wheat; flour and soji of rice; soji of maize; flour of pulses	

<del>39.</del> 40.	Fried gram Hand pumps, parts and fittings	
41.	Handicrafts excluding furniture	
42.	Honey	
43.	Hose pipes and fittings thereof	
44.	Hosiery goods	
45.	Husk and bran of cereals and pulses.	
46.	Ice	
47.	Idol made of clay and clay lamps	
48.	Imitation Jewellery, Synthetic gems and hairpins	
49.	Incence sticks commonly known as agarbathi, dhupkathi or dhupbathi including sambrani and lobana	
50.	Indian musical instruments namely, Veena, violin, tambura, mridanga, ghatam, khanjira, harmonium, flute, star, sarod, santoor, dilruba, nadaswara, dolu, tabla, shehnai, pakwaz, vichitra veena, gotu vadyam, morsing, chande, triangle, rudraveena and sarangi and parts and accessories thereof.	
51.	Industrial inputs and packing materials as may be notified	
52.	Industrial cables namely high voltage cables, XLPE Cables, jelly filled cables.	
53.	IT Products including telecommunication equipments as may be notified.	
54.	Kerosene lamps and lanterns, petromax, glass chimney	
55.	Kerosene oil sold through Public Distribution System (PDS)	
56.	Khova	
57.	Kites	
58.	Lignite	
59.	Lime, lime stone, products of lime, dolomite and other white washing materials.	
60.	Medical and pharmaceutical preparations; Medicated ointments manufactured or imported under license granted under the Drugs and Cosmetics Act 1940; Light liquid paraffin of IP grade; Wadding gauze, bandages and similar articles for medical, surgical, dental or veterinary purposes; Syringes; Diagnostic or laboratory reagents including prepared diagnostic or laboratory reagents	
61.	Medical equipments, devices and implants	
62.	Medicinal plants, roots, herbs and barks used in the preparation of Ayurvedic medicines.	
63.	Mixed PVC stabilizer	
64.	Moulded Plastic footwear, Hawai chappals and their straps	
65.	Napa Slabs (Rough flooring stones) and Shahabad stones	
66.	Non-ferrous castings	
67.	Non-ferrous metals and alloys; Ingots, slabs, blocks, billets, sheets, circles, hoops, strips, bars, rods, rounds, squares, flats and other extrusions of Aluminium, brass, bronze, copper, cadmium, lead and zinc, metal powders, metal pastes of all types and grades, metal scraps and waste.	

68.	Oil Seeds other than those specified in serial number 31
69.	Paper of all kinds including ammonia paper, blotting paper, carbon paper, cellophane, PVC coated paper, stencil paper, tissue paper, water proof paper, art boards, card boards, corrugated boards, duplex boards, pulp boards, straw boards, triplex boards and the like, but excluding photographic paper; waste paper, paper waste and newsprint.
70.	Pipes, tubes and fittings of all kinds excluding electrical conduit pipes and its fittings.
71.	Printed materials other than books meant for reading; stationary articles namely, Account books, paper envelopes, diaries, calendars, race cards, catalogues, greeting cards, invitation cards, humour post cards, picture post cards, cards for special occasions, photo and stamp albums, computer stationery.
72.	Printing ink excluding toner and cartridges.
73.	Processed meat, poultry and fish.
74.	Pulp of bamboo, wood and paper.
75.	Pulses other than those specified in serial number 31.
76.	Rail coaches, engines, wagons and parts thereof.
77.	Rakhi
78.	Readymade garments, clothing accessories and other made up textile articles:-
	(1) Clothing accessories including socks, stockings, gloves, shawls, scarves, mufflers, mantillas, veils, ties, bow-ties, knitted or crocheted
	(2) Clothing accessories, not knitted or crocheted, including handkerchiefs, shawls, scarves, mufflers, mantillas, veils, ties, bow-ties, cravats, gloves-headbands
	(3) Blankets and travelling rugs
	(4) Bed linen, table linen, toilet linen and kitchen linen and other made ups
	(5) Curtains (including drapes) and interior blinds; curtain and bed valances
	(6) Other furnishing articles
79.	Religious pictures not for use as calendar
80.	Renewable energy devices and parts thereof
81.	Sacred thread (janivara)
82.	Safety matches
83.	Sand and grits
84.	Sewing machines and parts and accessories thereof
85.	Ship and other water vessels including non-mechanised country boats
	Skimmed milk powder,UHT milk and cottage cheese
86.	Skinined mink powder, or mink and cottage cheese
86. 87.	Solvent oil other than organic solvent oil

89.	katha, azwan, kabab chini, bhojur phool, tejpatha, japatri, nutmeg (marathamoggu), kalhoovu, aniseed, turmeric, cardamom, pepper, cinnamon, dal chinny,cloves, tamarind and dry chillies; wet dates; Hing (Asafoetida)	
90.	Sports goods (indoor and out door) including body building equipments, but excluding wearing apparels and footwear.	
91.	Starch including sago; tamarind seed and tamarind powder	
92.	Теа	
93.	Tools, namely -	
	(1) Hand saws; blades for saw of all kinds	
	(2) Pliers including cutting pliers	
	(3) Hand operated spanners and wrenches (including torque meter wrenches but not including tap wrenches); interchangeable spanner sockets, with or without handle	
	(4) Drilling, threading or tapping tools	
	(5) Planes, chisels, gouges and similar cutting tools for working wood	
	(6) Screwdrivers	
	(7) Interchangeable tools for hand tools, whether or not power-operated, or for machine-tools including dies for drawing or extruding metal, and rock drilling or earth boring tools.	
	(8) Tools for working in the hand, pneumatic, hydraulic or with self-contained electric or non-electric motor.	
94.	Toys excluding electronic toys	
95.	Tractors and Power tillers, their parts and accessories including trailers, but excluding batteries, tyres, tubes and flaps.	
96.	Transmission towers (electrical) and wires, and conductors such as Aluminium conductor steel reinforced.	
97.	Umbrella except garden umbrella	
98.	Vegetable oil including gingili oil, bran oil and castor oil excluding vegetable oil used as toilet article and edible oil.	
99.	Welding Electrodes of all kinds, graphite electrodes including anodes, welding rods, soldering rods and soldering wires	
100.	Writing instruments and writing ink, namely -	
	(1) Ball point pens	
	(2) Felt tipped and other porous-tipped pens and markers	
	(3) Indian ink drawing pens	
	(4) Fountain pens	
	(5) Propelling or sliding pencils	
	(6) Refills for ball point pens, comprising the ball point and the ink reservoir	
	(7) Pen nibs and nib points	
	(8) `Pencils and crayons with leads encased in a rigid sheath	
	(9) Pencil leads, black or coloured	

(10) Pastels an	d drawing charcoals other than chalks
(11) Geometry	boxes, colour boxes, pencil sharpeners
(12) Writing in	k

T.N. Chaturvedi

Governor of Karnataka

By Order and in the name of the Governor of Karnataka,

G. Dakshina Moorthy

Secretary to Government,

Department of Parliamentary Affairs and Legislation.